FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT

(All terms and expressions used herein shall have the same meaning as described thereto in the Letter of Offer)

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION
(Please send this Form of Acceptance with enclosures to the Registrar to the Offer)
Please read the Instructions overleaf before filling-in this Form of Acceptance

OFFER OPENS ON	**Friday, June 02, 2006**
OFFER CLOSES ON	**Wednesday, June 21, 2006**

FOR OFFICE USE ONLY
Acceptance Number
Number of equity shares offered
Number of equity shares accepted
Purchase consideration (Rs.)
Cheque/Demand Draft/Pay Order No.

From:

Tel. No.: Fax No.: E-mail:

To,
Acquirers of Multipurpose Trading And Agencies Limited.
C/o Beetal Financial & Computer Services Pvt. Ltd.
Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062

Dear Sirs,

***Sub: Open Offer to acquire 20,400 equity shares of Rs. 10/- each representing 20 % of the total voting capital of Multipurpose Trading And Agencies Limited., at a price of Rs.11.00/- per fully paid equity share of Rs.10/- each by* Mr. Ajay Singh, Mr. Bhupendra Kansagra and Mr. Sanjay Malhotra**

I / We, refer to the Letter of Offer dated 19.05.2006 for acquiring the equity shares held by me / us in **Multipurpose Trading and Agencies Limited**

I / We, the undersigned have read the Letter of Offer and understood its contents including the terms and conditions as mentioned therein.

I / We, unconditionally offer to sell to **Mr. Ajay Singh, Mr. Bhupendra Kansagra and Mr. Sanjay Malhotra,** (hereinafter referred to as the "Acquirers") the following equity shares in **Multipurpose Trading and Agencies Limited** (hereinafter referred to as "MTAL"), held by me / us, at a price of Re.11.00/- per fully paid-up equity share.

1. I/We enclose the original share certificate(s) and duly signed valid Transfer Deed(s) in respect of my/our equity shares as detailed below (please enclose additional sheet(s), if required).

Ledger Folio No.……………………………… Number of share certificates attached………………..Representing ………………………… equity shares			
Number of equity shares held in MTAL		**Number of equity shares offered**	
In figures	**In words**	**In figures**	**In words**

Sr. No.	**Share Certificate No.**	**Distinctive Nos.**		**No. of equity shares**
		From	**To**	
1				
2				
3				
Total no. of Equity Shares				

---**TEAR HERE**---

ACKNOWLEDGEMENT SLIP

***Sub: Open Offer to acquire 20,400 equity shares of Rs. 10/- each representing 20 % of the total voting capital of Multipurpose Trading And Agencies Limited., at a price of Rs.11.00/- per fully paid equity share of Rs.10/- each by* Mr. Ajay Singh, Mr. Bhupendra Kansagra and Mr. Sanjay Malhotra**

Received from Mr. / Ms. / Mrs. ………………………...…………………………………………….. Ledger Folio No. ………………………………………………...Number of certificates enclosed ……..…………… under the Letter of Offer dated 19.05.2006. Form of Acceptance, Transfer Deeds(s) and Original Share Certificate(s) as detailed hereunder:

Sr. No.	**Share Certificate No.**	**Distinctive Nos.**		**No. of equity shares**
		From	**To**	
1				
2				
3				
Total no. of Equity Shares				

Authorised Signatory Stamp
Date

Note: All future correspondence, if any, should be addressed to Registrar to the Offer

Beetal Financial & Computer Services (P) Ltd.
Beetal House'99, Madangir, B/H Local Shopping Centre, Near Dada Harshukh Das Mandir, New Delhi-110062
Tel. : (011) 29961281, 29961282, Fax: (011) 29961284 , Email : beetal@rediffmail.com
Contact Person: **Mr. Puneet Mittal**

2. I / We confirm that the equity shares of MTAL which are being tendered herewith by me / us under the Offer are free from liens, charges and encumbrances of any kind whatsoever.

3. I / We authorize the Acquirers to accept the equity shares so offered or such lesser number of equity shares that the Acquirers may decide to accept in consultation with the Manager to the Offer and in terms of the said Letter of Offer and I / we further authorise the Acquirers to apply and obtain on our behalf split of share certificate(s) as may be deemed necessary by them for the said purpose. I further authorize the Acquirers to return to me / us, equity share certificate(s) in respect of which the Offer is not found / not accepted, specifying the reason thereof.

4. My / Our execution of this Form of Acceptance shall constitute my / our warranty that the equity shares comprised in this application are owned by me / us and are transferred by me / us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said equity shares, I / we will hold the Acquirers, harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirer acquiring these equity shares. I / We agree that the Acquirers may pay the Offer Price only after due verification of the document(s) and signature(s) and on obtaining the necessary approvals as mentioned in the said Letter of Offer.

5. I / We also note and understand that the shares/ Original Share Certificate(s) and Transfer Deed(s) will be held by the Registrar to the Offer in trust for me / us till the date the Acquirers makes payment of consideration or the date by which Shares/ Original Share Certificate(s), Transfer Deed(s) and other documents are dispatched to the shareholders, as the case may be.

6. I/We note and understand that the Shares would held in trust by the Registrar until the time the Acquirers nakes payment of purchase consideration as mentioned in the Latter of Offer.

7. I/We undertake to execute such further document(s) and give such further assurance(s) as may be required or expedient to give effect to my / our agreeing to sell the said equity shares.

8. I / We irrevocably authorise the Acquirers to send by Registered Post at my / our risk, the Cheque(s) / Demand Draft(s) / Pay Order(s) in settlement of consideration payable and excess share certificate(s), if any, to the Sole / First holder at the address given hereunder and if full address is not given below the same will be forwarded at the address registered with MTAL :

Name and complete address of the Sole/ First holder (in case of member(s), address as registered with Multipurpose Trading and Agencies Ltd.):----

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Place: -- Date: ------------------------ Tel. No(s). : -------------------------------------- Fax No.: ---

So as to avoid fraudulent encashment in transit, the shareholder(s) may provide details of bank account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly.

Bank Account No.: -- Type of Account: *(Savings / Current / Other (please specify)*---
Name of the Bank: ---Name of the Branch and Address: --

The Permanent Account No. (PAN / GIR No.) allotted under the Income Tax Act, 1961 is as under:

	1st Shareholder	2nd Shareholder	3rd Shareholder
PAN / GIR No.			

Yours faithfully, Signed and Delivered:

	FULL NAME (S) OF THE HOLDERS	**SIGNATURE (S)**
First/Sole Shareholder		
Joint Holder 1		
Joint Holder 2		

Note: In case of joint holdings all the holders must sign. In case of body corporate, stamp of the Company should be affixed and necessary Board Resolution should be attached.

INSTRUCTIONS

1 Please read the enclosed Letter of Offer carefully before filling-up this Form of Acceptance.

2 The Form of Acceptance should be filled-up in English only.

3 Signature(s) other than in English, Hindi and thumb impressions must be attested by a Notary Public under his Official Seal.

4 Mode of tendering the Equity Shares Pursuant to the Offer:

I. The acceptance of the Offer made by the Acquirer is entirely at the discretion of the equity shareholder of MTAL .

II. Shareholders of MTAL to whom this Offer is being made, are free to offer his / her / their shareholding in MTAL for sale to the Acquirer, in whole or part, while tendering his / her / their equity shares in the Offer.

5. Business Hours : Mondays to Friday : 10.30 AM to 5.00 PM
Saturday : 10.30 AM to 1.30 PM
Holidays : Sundays and Bank Holidays

FORM OF WITHDRAWAL CUM ACKNOWLEDGEMENT

(All terms and expressions used herein shall have the same meaning as described thereto in the Letter of Offer)

Please read the Instruction in Letter of Offer and overleaf before filling-in this Form of Withdrawal

From:

OFFER OPENS ON	Friday, June 02, 2006
LAST DATE OF WITHDRAWAL	Friday, June 16, 2006
OFFER CLOSES ON	Wednesday, June 21, 2006

FOR OFFICE USE ONLY
Withdrawal Number
Number of equity shares offered
Number of equity shares withdrawn

Tel. No.: **Fax No.:** **E-mail:**

To,

Acquirers of Multipurpose Trading And Agencies Limited.
C/o Beetal Financial & Computer Services Pvt. Ltd.
Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062

Dear Sirs,

***Sub: Open Offer to acquire 20,400 equity shares of Rs. 10/- each representing 20 % of the total voting capital of Multipurpose Trading And Agencies Limited., at a price of Rs.11.00/- per fully paid equity share of Rs.10/- each by* Mr. Ajay Singh, Mr. Bhupendra Kansagra and Mr. Sanjay Malhotra**

I/We refer to the Letter of Offer dated 19.05.2006 for acquiring the equity shares held by me/us in **Multipurpose Trading and Agencies Limited.**

I/We, the undersigned, have read the Letter of Offer and understood its contents including the terms and conditions as mentioned therein.

I/We wish to withdraw our acceptance tendered in response to the said offer. We had deposited/sent our 'Form of Acceptance' to you on ______________________________ alongwith original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below:

(Please enclose the Xerox copy of Acknowledgement received for 'Form of Acceptance')

Sr. No.	Share Certificate No.	Distinctive Nos.		No. of equity shares
		From	To	
1				
2				
3				
Total no. of Equity Shares				

I/We note and understand the terms of withdrawal of acceptance and request you to return the original share certificate(s) and valid share transfer deed will be held in trust for me/us by you and **authorize you not to remit** the consideration as mentioned in the Letter of Offer.

---**TEAR HERE**--

Folio No.

Acquirers of Multipurpose Trading And Agencies Limited.
C/o Beetal Financial & Computer Services Pvt. Ltd.
Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062
Tel. : (011) 29961281, 29961282, Fax: (011) 29961284 , Email : beetal@rediffmail.com
Contact Person: **Mr. Puneet Mittal**

Serial No.:
(Acknowledgement Slip)

Signature of Official and Date of Receipt	Stamp of Registrar to the Offer

Received from

Mr./Ms. ____

Address ____

____

Form of withdrawal in respect of ____________________________ Number of Shares.

Certificates representing __________________________________ Number of shares.

Note: All future correspondence, if any, should be addressed to Registrar to the Offer

Beetal Financial & Computer Services (P) Ltd.
Beetal House'99, Madangir, B/H Local Shopping Centre, Near Dada Harshukh Das Mandir, New Delhi-110062
Tel. : (011) 29961281, 29961282, Fax: (011) 29961284 , Email : beetal@rediffmail.com
Contact Person: **Mr. Puneet Mittal**

I/We confirm that the particulars given above are true and correct.

Yours faithfully,

Signed and Delivered:

	FULL NAME (S) OF THE HOLDER(S)	SIGNATURE (S)
First/Sole Shareholder		
Joint Holder 1		
Joint Holder 2		

Place:
Date:

N***ote: In case of joint holdings all the holders must sign. In case of body corporate, stamp of the Company should be affixed and necessary Board Resolution should be attached.***

INSTRUCTIONS

1. The shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at any of the collection centres mentioned in the Letter of Offer or above as per the mode of delivery indicated therein on or before 5.00 PM hours upto the last date of withdrawal i.e. **Friday, June 16, 2006.**
2. Shareholders should enclose the following:-

   Register share holders should enclose:

i. Duly signed and completed Form of Withdrawal.
ii. Copy of the Form of Acceptance cum Acknowledgement/ Plain paper application submitted and the Acknowledgement slip.
iii. In case of partial withdrawal, Valid Share Transfer form(s) duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with Target Company and duly witnessed at the appropriate place.

   Unregistered owners should enclose:

- Duly signed and completed Form of Withdrawal.
- Copy of the Form of Acceptance cum Acknowledgement/Plain paper application submitted and the Acknowledgement slip

3. The withdrawal of Shares will be available only for the Share certificates / Shares that have been received by the Registrar to the Offer/ Special Depository Escrow Account.
4. The intimation of returned Shares to the Shareholders will be at the address as per the records of the Target Company/ Depository as the case may be.
5. The Form of Withdrawal alongwith enclosure should be sent only to the Registrar to the Offer.
6. In case of partial withdrawal of Shares tendered, if the original share certificates are required to be split, the same will be returned on receipt of share certificates from MTAL. The facility of partial withdrawal is available only on to Registered shareholders.